

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (CIVIL) Diary No(s).36812/2024 in
W.P.(C) No. 1040/2019

ANUJ NAKADE

Petitioner(s)

VERSUS

DR. POONAM MALAKONDAIAH
GOVT. OF ANDHRA PRADESH & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. N. Sai Vinod, AOR
Mr. Madhav Aggarwal, Adv.
Ms. Kanu Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Counsel appearing on behalf of the petitioner states that the following States and Union Territories have yet to comply with the judgment of this Court dated 20 March 2023 requiring the setting up of online RTI portals:

(i) Andhra Pradesh

(ii) Jharkhand

(iii) Manipur

(iv) Nagaland

- (v) Sikkim
 - (vi) West Bengal
 - (vii) Andaman and Nicobar
 - (viii) Daman and Diu and Dadra and Nagar Haveli
 - (ix) Jammu and Kashmir
 - (x) Lakshwadeep
 - (xi) Arunachal Pradesh.
- 2 Moreover, it has been submitted that in those States where RTI portals have been set up, the portals, do not meet the accessibility and usability standards under the Guidelines for Indian Government Websites and Apps 3.0. Finally, it has been submitted that there are various public authorities which have not been onboarded on the RTI portal.
- 3 Issue notice to the States and UTs, returnable on 21 October 2024.
- 4 Liberty to serve the Standing Counsel for the respective States/UTs, in addition.
- 5 Personal presence of the respondents is dispensed with, at this stage.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR